

for his visit here. He has broadly accepted this date, that is, he has suggested coming here on the 19th April and to stay here till the 25th April. I wanted to inform the House of this new development.

Shri Vajpayee (Balrampur): May I know whether a copy of the letter will be placed on the Table of the House?

Shri Jawaharlal Nehru: It is not usual to put every letter on the Table of the House. I have no objection, but I do not wish to introduce a practice that every letter that I get should be placed on the Table of the House.

Shri Rajendra Singh (Chapra): It is so important.

Shri Vajpayee: After all, they are placed on the Table in the shape of a White Paper. Since there is no White Paper to be issued shortly, therefore, the letter may be placed on the Table of the House.

Shri S. M. Banerjee (Kanpur): It is still a Red paper!

Shri Jawaharlal Nehru: I am prepared to place this paper on the Table of the House on the understanding that such a demand will not be made in the future.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF HINDUSTAN AIRCRAFT LTD. AND BHARAT ELECTRONICS LTD.

The Minister of Defence (Sri Krishna Menon): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following papers:

- (i) Annual Report of the Hindustan Aircraft Limited for the

year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2004/60.]

- (ii) Annual Report of Bharat Electronics Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2005/60.]

AMENDMENTS TO ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES

AND

ANNUAL REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, a copy of each of the following papers:—

- (i) Notification No. G.S.R. 264 dated the 5th March, 1960, making certain amendment to the All-India Services (Death-cum-Retirement Benefits) Rules, 1958, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2006/60.]
- (ii) Annual Report of the Administrative Vigilance Division for the period 1st January to 31st December, 1959. [Placed in Library. See No. LT-2007/60.]

LIST OF CONCERNS GRANTED EXEMPTION UNDER SECTION 56-A OF INDIAN INCOME-TAX ACT

AND

AGREEMENT BETWEEN GOVERNMENTS OF INDIA AND DENMARK FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table a copy of

[Shri B. Gopala Reddy]

each of the following papers:—

- (i) List of concerns to which exemption under section 56-A of the Indian Income-tax Act, 1922 was granted during the year 1958-59. [Placed in Library. See No. LT-2008/60.]
- (ii) Agreement between the Governments of India and Denmark for the avoidance of double taxation of income published in Notification No. G.S.R. 316, dated the 9th March, 1960. [Placed in Library. See No. LT-2009/60.]

ESTIMATES COMMITTEE

SEVENTY-SECOND REPORT

Shri Dasappa (Bangalore): I beg to present the Seventy-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-second Report of the Estimates Committee (First Lok Sabha) on the Ministry of Community Development—CPA Part III.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLOSURE OF TEXTILE FACTORIES IN LUDHIANA

Mr. Speaker: Now, there is a calling attention notice, Shri Ajit Singh Sarhadi. The hon. Member is absent. Then, Shri Braj Raj Singh. He is also absent. Since neither of them is present here, the hon. Minister may lay the statement on the Table of the House.

The Minister of Finance (Shri Morarji Desai): I beg to lay the

statement on the Table of the House. [See Appendix II, annexure No. 89].

12.14 hrs.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF FOOD AND AGRICULTURE—contd.

Mr. Speaker: The House will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Food and Agriculture. Shrimati Renu Chakravarty who was in possession of the House may kindly continue her speech.

Shrimati Renu Chakravarty (Basirhat): What I was trying to place before the House was the serious situation arising out of the...

Mr. Speaker: The hon. Member has already taken 19 minutes.

Shrimati Renu Chakravarty: I have taken only 18 minutes.

Mr. Speaker: Anyhow, that does not matter.

Shrimati Renu Chakravarty: I shall finish within half an hour.

I had already stated in my earlier speech that prices were going up. The hon. Minister, when he met me, told me that he would completely refute this fact by facts and figures. I would be very glad if he could do so. As far as the outside market is concerned, we know that prices are prevailing high, but when we go and look up the prices given in the books supplied to us by Government, often, we cannot exactly find whether they are really going up. But, when I looked into even these figures, I find that even in the index of wholesale prices of cereals, this rising trend is shown in January. That is the point that I would like to urge. The point is not to show that it was high in